

Central Administrative Tribunal, Principal Bench

O.A.No.393/93

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 3rd day of January, 1997

Kanwar Pal Singh
s/o Shri Sundu Singh
H.No.1662, Sita Ram Bazar
Gali Nimmatgarh
Delhi - 6. ... Applicant

(By Shri Yogesh Sharma, proxy of Shri V.P.Sharma, Advocate)

Vs.

1. Union of India through
The Secretary
Ministry of Health and Family Welfare
New Delhi.
2. The Director General Health Service
Pay & Accounts Officer
Ministry of Health & Family Welfare
Nirman Bhawan, Room No.764 A
New Delhi.
3. The Principal Accounts Officer
Pay and Accounts Officer
Ministry of Health & Family Welfare
Room No.313/D
Nirman Bhawan
New Delhi. ... Respondents

(By None)

O R D E R(Oral)

Learned proxy counsel for the applicant states that the applicant has since been re-engaged by the respondents on the basis of the interim order dated 19.2.1993 of this Tribunal.

2. As none appeared for the respondents, the version of the respondents could not be obtained. After hearing the learned proxy counsel for the applicant and perusing the record, I am of the view that the OA can be disposed of with a direction that the respondents will consider the engagement of the applicant in preference to outsiders and

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his juniors, in case work is available and also consider his case for grant of temporary status in accordance with the extant scheme.

3. OA is disposed of accordingly.

R. K. Ahooja
(R.K.AHOOJA)
MEMBER(A)

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